

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s PRASANNA BIO MOLECULES PVT LTD

Relevant Particulars		
1.	Name of corporate debtor	PRASANNA BIO MOLECULES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19-12-2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24304TG2017PTC119638
5.	Address of the registered office and principal office (if any) of corporate debtor	H.No.5-9-285/3, PLOT NO 137,1st FLR WEST PART, NO.4 PRASHANTHI NAGAR, KUKATPALLY, HYDERABAD, TELANAGANA, INDIA - 500072.
6.	Insolvency commencement date in respect of corporate debtor	18-03-2026 (Copy of order dated 18-03-2026 received by mail on 19-03-2026)
7.	Estimated date of closure of insolvency resolution process	14-09-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CHINNAM POORNA CHANDRA RAO IBBI reg No: IBBI/IPA-003/IP-N000119/2017-18/11298. AFA Valid up to 31-12-2026
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No G1, Cloud9 Heights, Road No 8 Panchavati Colony, Manikonda, HYDERABAD 500089 Telangana State chinnam.poorna@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No G1, Cloud9 Heights, Road No 8 Panchavati Colony, Manikonda, HYDERABAD 500089 Telangana State cirp.prasannabio@gmail.com
11.	Last date for submission of claims	04-04-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No classes identified as yet
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	No classes identified s yet
14.	Relevant Forms and Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads No classes identified as yet.

Notice is hereby given that the National Company Law Tribunal, Divisional Bench-II Hyderabad, has ordered the commencement of a Corporate Insolvency Resolution Process of



D
E

the M/s PRASANNA BIO MOLECULES PVT LTD on 18-03-2026 (Copy of the order dated 18-03-2026 received by mail on 19-03-2026)

The creditors of M/s PRASANNA BIO MOLECULES PVT LTD are hereby called upon to submit their claims with proof on or before 04-04-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.
- This para is not applicable as no class of creditors has been identified yet.

Submission of false or misleading proofs of claim shall attract penalties.

sd/- 

Chinnam Poorna Chandra Rao
Interim Resolution Professional

M/S PRASANNA BIO MOLECULES PVT LTD in CIRP

Reg No:IBBI/IPA-003/IP-N000119/2017-18/11298

AFA Valid Up to 31-12-2026

Date: 21-03-2026

Place: Hyderabad

